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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/2840 IA

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court,
Guwahati

To,
The Principal Judge, Family Court
Cachar, Silchar

Dated Guwahati, the 23rd May, 2019.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter F.C. /SIL/2019/117 dated 08.05.2019.

Sir,

With reference to the above, I am directed to inform you that Shri Ranjan Brahma, Counsellor, Family Court, Cachar, Silchar, has been accorded permission to avail Home LTC for the block period of 2018-2019 to visit his home district Chirang along with his wife and two minor children, by the shortest possible route, as per existing Rules

Shri Brahma, may be informed accordingly.

Yours faithfully,

[Handwritten Signature]

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/2841-2843 IA dated 23 '05'19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Ranjan Brahma, Counsellor, Family Court, Cachar, Silchar for information with reference to his letter dated 08.05.19.
- ✓ 3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.

[Handwritten Signature]
23/5/19

JT. REGISTRAR (VIGILANCE)

[Handwritten Initials]